

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00792/2017 & OA/310/00360/2017

Dated Tuesday the 30th day of October Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

J.Jambukumar, (29 years),
S/o Jesuraj,
52, Vellalar Colony West,
Ramavarmapuram,
Nagercoil 629001.
Kanyakumari District.

....Applicant

By Advocate M/s. S. Radhakrishnan

Vs

1.Union of India rep by,
Its Chairman,
Department of Space,
Antariksh Bhavan,
New BEL Road,
Bangalluru 560231.
Karnataka State.

2.The Additional Secretary & FA,
Joint Secretary (Administration),
Department of Space,
New BEL Road,
Bangalluru 560231.
Karnataka State.

3.The Director,
ISRO Propulsion Complex,
Mahendragiri 627133.

4.The Administrative Officer,
ISRO Propulsion Complex,
Mahendragiri 627133.Respondents

By Advocate Mr. C. Kulanthaivel

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

On perusal, it is seen that learned counsel for the applicant was not present on various occasions. He was not present on 15.09.2018 and 29.10.2018. Today also he is not present.

2. Learned counsel for the respondents has handed over a letter dt. 23.09.2018 written by Mr. J.Subramonia Pillai, Administrative Officer, Disciplinary & Legal Section of ISRO Propulsion Complex, Government of India, Department of Space. It is seen from the letter that the applicant appeared in three examinations as per the advertisement for three posts but his name could not find place in the selection panel as published by ISRO. Accordingly, learned counsel for the respondents states that the relief claimed by the applicant is to keep a post vacant for him in the main relief as well as in the interim relief, as the applicant did not find his name in the list of successful candidates, learned counsel for the respondents states that this OA has become infructuous.

3. We find that learned counsel for the applicant is not present on various occasions to pursue his matter. We feel that learned counsel for the applicant has also lost his interest to pursue his matter. Accordingly, both MA and OA are dismissed in default.

**(T.Jacob)
Member(A)**

**(Jasmine Ahmed)
Member(J)**

30.10.2018

SKSI